

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

I.A. No.1348/2019

Un-numbered Company Appeal (AT) (Insolvency) No. ___/2019
(F.No.03.04.2019/NCLAT/UR/431

In the matter of:

Maharashtra State Electricity
Distribution Co. Ltd.

.... Appellant

Versus

Phoenix Erectors Pvt. Ltd. & Anr.

.... Respondents

Appearance: Ms. Pallavi Sharma, Advocate for the Appellant.

16.04.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 03.04.2019 and the Office after scrutiny of the Memo of Appeal on the same day, intimated the defects to the Appellant on 04.04.2019 and returned the Memo of Appeal to the Appellant on the same day. The Appellant re-filed the Memo of Appeal on 15.04.2019. It is stated in the Interlocutory Application (IA) that the Registry had asked for the original authority letter authorizing the signatory of the Appeal on behalf of the Appellant Company. After being informed of the defect, the Appellant Company being based in Satara, Maharashtra dispatched the original authority letter but it took time for the same to reach Delhi. Hence, there is delay of four days in re-filing the Memo of Appeal, so, the same may be condoned.
3. Heard the learned Counsel appearing for the Appellant, perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.
5. List the case before the Hon'ble Bench under the heading 'for admission' on 18.04.2019.
6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar